

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 04
CP (IB) No.194/BB/2022

IN THE MATTER OF:

M/s. Clearwater Capital Partners Singapore Fund IV Pvt. Ltd. ... Petitioner
Vs.
M/s. Skylark Arcadia Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Bhavya Mohan with Shri Rahul M., Advs.
For the Respondent : Shri C.K. Nandakumar, Sr. Adv. with
Ms. Amrita Jain, Adv.

ORDER

1. Heard the Ld. Counsel for the Petitioner & Ld. Sr. Counsel for the Respondent.
2. Pursuant to order dated 19.01.2024 Ld. Counsel for the Respondent has filed written arguments *vide* Diary No.786 dated 05.02.2024. The same is taken on record. Pursuant to para 3 of order dated 19.01.2024, today it is pointed out by the Ld. Sr. Counsel for the Respondent that the matter has reached the settlement stage between the Parties and therefore seeks to list the matter before the Regular Bench. However, Ld. Counsel for the Petitioner submits that there are no such instructions regarding the settlement. Pursuant to order dated 19.01.2024, Ld. Counsel for the Petitioner has not filed synopsis.
3. At the request, list the case before the Regular Bench on **26.02.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)